

(ii) Statement by Government accepting the Report.

II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at I above.

[Placed in Library. See No. LT—6219/83 for (I) and (II)]

I. Report and Accounts (1981-82) of the Indian Airlines and related papers.

II. Aircraft (1st Amendment) Rules, 1983.

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): Sir, I beg to lay on the Table:—

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 15 read with sub-section (2) of section 37 of the Air Corporations Act, 1953:—

(ii) Annual Report and Accounts of the Indian Airlines for the year 1981-82, together with the Audit Report on the Accounts.

(iii) Review by Government on the working of the Indian Airlines.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT—6327/83 for (1) and (2)].

II. A copy (in English and Hindi) of the Ministry of Tourism and Civil Aviation, Notification G.S.R. No. 263, dated the 26th March, 1983, publishing the Aircraft (1st Amendment) Rules, 1983, under section 14A of the Aircraft Act, 1934 together with an Explanatory Note on the Notification. [Placed in Library. See No. LT—6378/82].

I. Advance Report (1981-82) of the Comptroller and Auditor General of India, Union Government (Railways).

II. Report (1981-82) of the Comptroller and Auditor General of India,

Union Government (Civil) Revenue Receipt Vol. I (Indirect Taxes) and Vol. II (Direct Taxes).

III. Report (1981-82) of the Comptroller and Auditor General of India, Union Government (Defence Services).

IV. Report (1981-82) of the Comptroller and Auditor General of India, Union Government (Civil).

V. Appropriation Accounts (1981-82) (Defence Services) and the Commercial Appendix thereto.

VI. Appropriation Accounts (1981-82) (Civil).

VII. Appropriation Accounts (1981-82) (Posts and Telegraphs).

VIII. Report (1981-82) of the Comptroller and Auditor General of India, Union Government (Posts and Telegraphs).

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following papers, under clause (1) of article 151 of the Constitution:—

(i) Advance Report of the Comptroller and Auditor General of India for the year 1981-82, Union Government (Railways). [Placed in Library. See No. LT—6262/83].

(ii) Report of the Comptroller and Auditor General of India for the year 1981-82, Union Government (Civil) Revenue Receipts Vol. I (Indirect Taxes) and Vol. I (Direct Taxes). [Placed in Library. See No. LT—6263/83].

(iii) Report of the Comptroller and Auditor General of India for the year 1981-82, Union Government (Defence Services) [Placed in Library. See No. LT—6381/83].

(iv) Report of the Comptroller and Auditor General of India for the year 1981-82, Union Government (Civil). [Placed in Library. See No. LT—6380/83].